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O.A. No.652/2012
ORDER DATED 4th OF SEPTEMBER, 2012

K.C. Das.....Applicant
Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

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Heard Sri K.R. Mohapatra, Ld. Counsel appearing for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents and perused the materials placed on record. It is seen that the copy of the O.A. has not been served on the Ld. Government Advocate for the State of Odisha. As the main grievance is to be redressed by the Government of Odisha, copy be served on the Ld. Government Advocate for the State of Odisha.

2. This Original Application has been filed by the applicant with the following prayer:-

“ To direct the Respondents No.2 to 4 for release of regular pension and other retiral dues as admissible w.e.f. 30.04.2003 as well as other dues alongwith interest accrued thereupon.”

3. During the course of hearing Sri Mohapatra, Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representation dated 12.12.2011 vide Annexure-A/4 series before Respondent No.2 which is still pending for consideration. Sri Mohapatra, therefore, prayed that the applicant's grievance can be redressed if Respondent No.2 is directed to consider and dispose of the pending representation dated 12.12.2011 vide Annexure-A/4 series within a specific time frame.

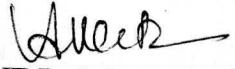
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4. Having heard the Ld. Counsel for the parties, without entering into the merit of the case, we direct Respondent No.2 to consider the pending representation and pass a reasoned & speaking order within a period of 60(sixty) days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


ADMN. MEMBER

K.B